

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 288 OF 2017 IN
APPEAL NO. 99 OF 2017 &
IA NO. 290 OF 2017**

Dated: 5th July, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**M/s Chettinad Power Corporation Ltd. ...Appellant(s)
Vs.
Power Grid Corporation of India Ltd. & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K.Ganesan
Ms. Swapna Seshadri
Ms. Neha Garg
Ms. Saloni Sacheti
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. Sitesh Mukherjee
Mr. Gautam Chawla
Ms. Akansha Tyagi for R-1

ORDER

**IA NO. 288 OF 2017
(Appl. for stay)**

Learned counsel for the appellant states that bank guarantee has already been encashed. Therefore, this application has become infructuous.

In view of the above statement, application is dismissed as infructuous.

APPEAL NO. 99 OF 2017

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 03.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 18.08.2017 after serving copy on the other side.

List the matter on **31.08.2017**.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

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